

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO: 6
PRESCOT ROAD, BOMBAY:1

Original Application No. 39/96

Thursday the 18th day of July 1996

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Smt. Nirmala Wd/o Shri Daulatram
Assudomal Menghani
Wife of Ex. Pointsman under yard
Master/Kurla, D.R.M.'s office
Bombay VT.

Resident of : Barrack No. 1533/3
Section No.29, Ulhasnagar - 421004

... Applicant.

By Advocate Shri K.B. Talreja.

V/s.

The Union of India,
Through the General Manager,
Central Railway, Bombay VT.

The Divisional Railway Manager
Central Railway, Bombay VT.

... Respondents.

By Advocate Shri R.R. Shetty.

O R D E R (ORAL)

{ Per Shri B.S. Hegde, Member (J) }

Heard Counsel for the parties!

2. The present applicant is the second wife of the deceased employee and the nomination on official record shows the name of the first wife. The nomination has not been changed by the deceased employee.

3. In the circumstances, the applicant is directed to produce the succession certificate from the Competent Court of Law and include the first wife as one of the parties to succession certificate proceedings. On receipt of the same the respondents are directed to settle the claim of the applicant accordingly. The O.A. is disposed of accordingly.


(B.S. Hegde)
Member (J)

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